

(10)

CENTRAL ADMINISTRATIVE TRIBUNAL
PRINCIPAL BENCH: NEW DELHI

O.A. No. 1212/96

New Delhi this the 24th Day of October, 1997

Hon'ble Dr. Jose P. Verghese, Vice Chairman (J)
Hon'ble Mr. N. Sahu, Member (A)

Smt. T. Chandra Banu,
Resident of D II/324 Vinay Marg,
Chanakyapuri,
New Delhi-110 021. Petitioner

2. Shri H.K. Das,
Resident of C-206 MS Apartments ,
Kasturba Gandhi Marg,
New Delhi-110001. Co-petitioner

(By Advocate : None)

Vs

1. Union of India through
Secretary to the Govt. of India,
Ministry of Defence,
New Delhi-110 001. / Respondent No. 1

2. JS (Trg.) and Chief Administrative Officer,
Ministry of Defence,
C-II Hutmants ,
New Delhi-110 011. Respondent 1 & 2

(By Advocate: Shri Madhava Panicker)

Order (Oral)

Hon'ble Dr. Jose p. Verghese, Vice Chairman (J)

The learned counsel for respondents accept notice on MA. It was stated that in view of our order passed on 9.5.97, OA No. 2098/96 can also be disposed of on the next date of hearing. To come on 13.11.1997.

2. In OA 1212/96, it is stated that in view of our order dated 9.5.1997 passed in OA No. 1095/96 and in view of the order passed on 22.8.1997, this order has become infructuous, no further order is required. This OA is disposed of. Let a copy of the order dated 22.8.1997 be taken on record.

N. Sahu
(N. Sahu)
Member(A)

Dr. Jose P. Verghese
(Dr. Jose P. Verghese)
Vice Chairman (J)